

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-III

Item No.-7

New IA-3055/2021 60(5)(b) New IA-3335/2021 60(5)(b)

IN

IB-34(ND)/2020

IN THE MATTER OF:

Amit Singla.

Vs.

Indiglobal Tradelinks Pvt Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 03.08.2021

CORAM:

SHRI. P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Appellant

:

For the CD

:

For the I.T./R.P.

: Mr. Mohd Nazim Khan, RP

ORDER

IA-3055/2021

This is an Application under Section 60 (5) (b) of Insolvency and Bankruptcy Code, 2016 for initiation of appropriate proceedings against the Respondents for the short-terms loans and advances given by the Corporate Debtor.

Heard the submissions made by the R.P. in person. Let notice be served on the respondents and Respondents are directed to file their reply within three weeks and thereafter rejoinder to be filed within a week. Post the matter after four weeks.

List the matter on 17.09.2021.

IA-3335/2021

This is an Application under Section 60 (5) (b) of Insolvency and Bankruptcy Code, 2016 for initiation of appropriate proceedings against the Respondents for recovery of the excess amount paid by the Corporate Debtor.

Serve notice on the Respondents for filing their reply. Three weeks time is granted and one week's time is granted for filing rejoinder.

List the matter on 17.09.2021.

— Sd' —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd' —

(P.S.N PRASAD)
MEMBER (JUDICIAL)

IB-34/NA/2020
03.8.21

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